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3.	10/1987	Against the management of M/s. BCCL, Dhanbad.
4.	2/1992	Against the management of Superintendent of Post Offices, Hazaribagh.
5.	104/1989	Against the management of M/s. IISCO, Jitpur.
6.	187/1987	Against the management of M/s. CCL, Ranchi.
7.	110/1990	Against the management of M/s. BCCL, Dhanbad.
8.	32/1989	Against the management of M/s. BCCL, Dhanbad.
9.	307.1986	Against the management of M/s. BCCL, Dhanbad.
10.	53/1991	Against the management of M/s. BCCL, Dhanbad.
11.	40/1989	Against the management of M/s. BCCL, Dhanbad.
12.	27/1983	Against the management of M/s. BCCL, Dhanbad.
13.	36/1991	Against the management of M/s. CMPDI, Ranchi.
14.	179/1990	Against the management of M/s. BCCL, Dhanbad.
15.	11/1992	Against the management of M/s. BCCL, Dhanbad.
16.	33/1987	Against the management of M/s. BCCL, Dhanbad.
17.	258/1990	Against the management of M/s. BCCL, Dhanbad.
<i>Year - 1994</i>		
1.	72 & 77/1981	Against the management of M/s. BCCL, Dhanbad.
2.	162/1988	Against the management of M/s. BCCL, Dhanbad.
3.	105/1980	Against the management of M/s. BCCL, Dhanbad.
<i>Year - 1995 (As on 01.10.1995)</i>		
1.	Ref. No.16/1989	Against the management of M/s. Chasnalla IISCO Ltd.
2.	Ref. .No.57/1989	Against the management of M/s. ECL.

Exemption from Income Tax to Trusts

4086. SHRI SYED SHAHABUDDIN : Will the Minister of FINANCE be pleased to state :

(a) whether Bahujan Foundation has been exempted from Income Tax Under Sector 12(A) of the Income Tax Act, 1961 on donations received by it;

(b) whether the donations thereto have also been exempted from Income Tax in the hands of the donor under Sector 80(G) of the Act; and

(c) the names of other trusts in the country which enjoy similar double exemption and the names of the trustees and beneficiaries under the Trusts Deed of the Foundation?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) :
(a) Yes. 'Bahujan Foundation Charitable Trust' has been registered under Sector 12(A) of the Income Tax Act

Registration under Sector 12(A) of the Income Tax Act is only the pre-requisite for claiming exemption under Sector 11 and 12 of the Income Tax Act, 1961.

(b) No. Approval under Sector 80G of the Income Tax Act has not been granted with regard to the said Trust.

(c) The number of trusts which are registered u/s 12A and recognised u/s 80G is very large running into thousands. No separate information regarding trustees and beneficiaries is maintained. In the case of 'Bahujan Foundation Charitable Trust', the sole Trustee is Shri Kanshi Ram and the beneficiaries are public at large.

Revival of Jute Industry

4087. SHRIMATI VASUNDHARA RAJE : Will the Minister of TEXTILES be pleased to state :

(a) whether the Government propose to revive and diversify the ailing jute sector in the country;